

FIR No. 198/19
State Vs. Javed @ Jedi
U/s 392/34 of IPC
PS: Maya Puri
07.08.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING)

URL <https://delhidistricts.webex.com/join/mm03west>

Present: Ld. APP for the State

Sh.Rahul Verma, Ld. Counsel for the applicant/accused Javed Jedi
Rohit.

Arguments heard on the bail application moved on behalf of the applicant/accused Javed @ Jedi for releasing him on personal bond. It is stated that the accused is falsely implicated in the present case. It is submitted that the accused/applicant is in JC despite having been granted bail vide order dated 22.10.2019 as he could not arrange the surety.

Bail application is opposed by Ld. APP for the State.

Keeping in view the present Covid-19 Pandemic scenario and the fact that the investigation is complete, no useful purpose will be served by keeping the applicant/accused in JC merely for the reason that he could not arrange the surety. Under these circumstances, the applicant/accused Javed @ Jedi is hereby released on bail on his furnishing the personal bond in the sum of Rs. 40,000/- to the satisfaction of the Jail Superintendant concerned. The Jail Superintendant concerned shall ascertain from the PS concerned as to whether the address of the applicant/accused is verified or not. Digitally signed e-Copy of this Order be also treated as release warrant of the applicant/accused Javed @ Jedi. The applicant/accused be released from the custody if he is not required in any other criminal case.

E-Copy of this order be supplied to Ld. Counsel for the applicant/ accused and also be sent to the Jail Superintendant concerned.

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(Pankaj Arora)
MM-03(West)/THC/Delhi
07.08.2020

FIR No. 853/19
PS: Nihal Vihar
State Vs. Laxmi Narayan @ Bitoo & Ors.

07.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX URL
<https://delhidistrictcourts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

Present: Ld. APP for the State.

Sh. K. K. Singh, Ld. LAC for the applicant/accused

Arguments heard through video conferencing using the CISCO webex mobile application on the bail application moved on behalf of the accused Lakshmi Narayan. It is stated that the accused was falsely implicated in the present case. It is submitted that the accused is in JC since 06.02.2020 and the other co-accused have been released on bail. Chargesheet has already been filed and the recovery from the accused has been planted.

Bail application is opposed by Ld. APP for the State.

As per reply to the bail application, total 7 mobile phones have been recovered out of stolen 17 mobile phones from the shop of the complainant.

Previous bail applications have already been dismissed on 13.06.2020 as well as on 10.07.2020. As per the previous conviction report filed by the IO, accused has already been involved in 35 other criminal cases, out of which he has already been convicted on 06.01.2015 in case FIR no. 0132/2011 registered at PS Baba Haridas Nagar for the offences punishable u/s 457/380/411 IPC. Allegations are serious in nature. No ground is made out for grant of bail. Accordingly, bail application is hereby dismissed.

Application stands disposed of.

Order be uploaded on the website of Delhi District Courts.



(Pankaj Arora)
MM-03(West)/THC/Delhi
07.08.2020

ID No. 7591/2019
FIR No.762/2016
PS: Nihal Vihar
State Vs. Trilochan Singh Marwah etc.
07.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX URL
<https://delhidistrictcourts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no.249 /RG/DHC/ 2020 dated 06.08.2020 of Hon'ble High
Court of Delhi.**

Present: Ld. APP for the State.

Sh. R. P. Singh, Ld. Counsel for the accused did not turn up
despite having been intimated by the Reader of this court about
the court's URL.

Issue court notice to the accused as well as to his Ld. counsel for
NDOH.

Put up for consideration on charge on 24.09.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
07.08.2020

ID No 2248/16
CC No.
PS: Maya Puri
Amrik Singh Vs. Arvinder Singh
07.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX URL
<https://delhidistrictcourts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no.249 /RG/DHC/ 2020 dated 06.08.2020 of Hon'ble High
Court of Delhi.**

Present: None for the Complainant either physically or in virtual court.
Both accused in person through VC alongwith Ld. counsel Sh. S.
K. Gulati.
As per office order no. 26/DHC/2020 of the Hon'ble High Court of
Delhi, evidence cannot be recorded in the present case.
Issue court notice to the complainant as well as to the Ld.
Counsel for the complainant for NDOH.
Put up for CE on 08.10.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
07.08.2020

ID No 6651/2017
FIR No. 605/2017
PS: Nihal Vihar
State Vs. Hardeep Singh
07.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX URL
<https://delhidistrictcourts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no.249 /RG/DHC/ 2020 dated 06.08.2020 of Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

None for the accused.

Process not received back.

Previous order, passed before commencement of COVID -19 lockdown, be complied afresh for NDOH.

Put up on 23.10.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
07.08.2020

ID No.7569/2018
FIR No. 518/2016
PS: Nihal Vihar
State Vs. Raju Gupta
07.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX URL
<https://delhidistrictcourts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no.249 /RG/DHC/ 2020 dated 06.08.2020 of Hon'ble High
Court of Delhi.**

Present: Ld. APP for the State.

None for the accused.

Issue court notice to the accused for the NDOH.

Put up for appearance of accused and for further proceedings on
23.10.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
07.08.2020

ID No. 5993/2019
FIR No. 000218/2016
PS: Maya Puri
State Vs. Satender
07.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX URL
<https://delhidistrictcourts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no.249/RG/DHC/2020 dated 06.08.2020 of Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

None for the accused.

Issue court notice to the accused for the NDOH.

Put up for appearance of accused and for further proceedings on 23.10.2020.



**(Pankaj Arora)
MM-03(West)/THC/Delhi
07.08.2020**

ID No.8596/2019
FIR No.196/2019
PS: Maya Puri
State Vs. Untrace
07.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX URL
<https://delhidistrictcourts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in
view of letter no.249/RG/DHC/2020 dated 06.08.2020 of
Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the Accused.

Issue court notice to the IO as well as complainant for the NDOH.

Put up for appearance of complainant and for further proceedings
on 23.10.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
07.08.2020

ID No 8597/2019
FIR No. 158/2019
PS: Maya Puri
State Vs. Cancellation
07.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX URL
<https://delhidistrictcourts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in
view of letter no.249/RG/DHC/2020 dated 06.08.2020 of
Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused.

Issue court notice to the IO as well as complainant for the NDOH.

Put up for appearance of complainant and for further proceedings
on 23.10.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
07.08.2020

ID No 9548/2019
FIR No. 73/2017
PS: Nihal Vihar
State Vs. Santosh Etc.
07.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX URL
<https://delhidistrictcourts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

Present: Ld. APP for the State.

None for the accused persons.

File is not traceable.

AhImad is directed to trace the file 3 days before the NDOH.

Put up on 23.10.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
07.08.2020

ID No.1051/2020
FIR No. 443/2019
PS: Nihal Vihar
State Vs. Mahender Kaur
07.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX URL
<https://delhidistrictcourts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no.249 /RG/DHC/ 2020 dated 06.08.2020 of Hon'ble High
Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person.

Previous order, passed before commencement of COVID -19
lockdown, be complied afresh for NDOH.

Put up on 23.10.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
07.08.2020

ID No. 1055/2020
FIR No. 01/2020
PS: Maya Puri
State Vs. Rohit @ Montu
07.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX URL
<https://delhidistrictcourts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no.249 /RG/DHC/ 2020 dated 06.08.2020 of Hon'ble High
Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person.

Previous order, passed before commencement of COVID -19
lockdown, be complied afresh for NDOH.

Put up on 23.10.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
07.08.2020

ID No.1585/2020
CC No. /2020
PS: Maya Puri
Hukum Singh Vs. SHO
07.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX URL
<https://delhidistrictcourts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

Present: None for the complainant.

None for the accused person(s).

Present case be listed in the category of urgent cases.

Issue court notice to the complainant as well as SHO concerned.

SHO concerned is directed to file ATR on the NDOH.

Put up for appearance of complainant as well as further proceedings on 24.08.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
07.08.2020

ID No. 70724/16
FIR No. 32/10
PS: Maya Puri
State Vs. Parvesh
07.08.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 16.10.2020



(Pankaj Arora)
MM-03(West)/THC/Delhi
07.08.2020

ID No. 70280/16
FIR No. 24/10
PS: Maya Puri
State Vs. Sanjay Batra Etc.
07.08.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 16.10.2020



(Pankaj Arora)
MM-03(West)/THC/Delhi
07.08.2020

ID No. 63041/16
FIR No. 97/11
PS: Maya Puri
State Vs. Ram Kumar Pandey
07.08.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 16.10.2020



(Pankaj Arora)
MM-03(West)/THC/Delhi
07.08.2020

ID No. 64143/16
FIR No. 289/14
PS: Maya Puri
State Vs. Kimti Lal
07.08.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 16.10.2020



(Pankaj Arora)
MM-03(West)/THC/Delhi
07.08.2020

ID No. 60858/16
FIR No. 48/13
PS: Nihal Vihar
State Vs. Babu Lal Etc.
07.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING
URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi,
evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown,
be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 23.10.2020



**(Pankaj Arora)
MM-03(West)/THC/Delhi
07.08.2020**

ID No. 64920/16
FIR No. 193/14
PS: Maya Puri
State Vs. Guru Prakash
07.08.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.


None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 23.10.2020


(Pankaj Arora)
MM-03(West)/THC/Delhi
07.08.2020

ID No. 69221/16
FIR No. 208/13
PS: Nihal Vihar
State Vs. Rahul Singhal
07.08.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 23.10.2020



(Pankaj Arora)
MM-03(West)/THC/Delhi
07.08.2020

ID No. 72474/16
FIR No. 16/15
PS: Nihal Vihar
State Vs. Pradeep Kumar
07.08.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 23.10.2020



(Pankaj Arora)
MM-03(West)/THC/Delhi
07.08.2020

ID No73743/16
FIR No. 127/16
PS: Nihal Vihar
State Vs. Karan Jhamb
07.08.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 23.10.2020



(Pankaj Arora)
MM-03(West)/THC/Delhi
07.08.2020

ID No. 1443/17
FIR No. 186/16
PS: Maya Puri
State Vs. Mohd. Naim Khan
07.08.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

None for the accused no. 1.

Sh. Jasbir Singh, Ld. Counsel for the accused no. 2.

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 23.10.2020



(Pankaj Arora)
MM-03(West)/THC/Delhi
07.08.2020

ID No. 5651/17
FIR No. 100/17
PS: Nihal Vihar
State Vs. Bunty
07.08.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 23.10.2020



(Pankaj Arora)
MM-03(West)/THC/Delhi
07.08.2020

CC No.7572/17
PS: Nihal Vihar
Prem Shankar Asthana Vs. Pramod Kumar
07.08.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: None for the complainant.

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi,
evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown,
be complied with afresh for NDOH.

Put up for CE on 23.10.2020



(Pankaj Arora)
MM-03(West)/THC/Delhi
07.08.2020

ID No. 4545/18
FIR No. 547/17
PS: Nihal Vihar
State Vs. Kailash Kumar
07.08.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 23.10.2020



(Pankaj Arora)
MM-03(West)/THC/Delhi
07.08.2020

ID No.9632/18
FIR No. 000258/18
PS: Maya Puri
State Vs. Ravi Shankar Chaudhary
07.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING
URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi,
evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown,
be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 23.10.2020



(Pankaj Arora)
MM-03(West)/THC/Delhi
07.08.2020

ID No. 60163/16
FIR No. 99/12
PS: Nihal Vihar
State Vs. Giriraj Etc.
07.08.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

Sh. Dharmender Chaudhary, Ld. Counsel for the accused Giriraj.

Issue court notice to the complainant for NDOH.

Let the present case be listed in the category of urgent case.

Put up for hearing on the point of sentence on 19.08.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
07.08.2020

ID No. 7569/18
FIR No. 518/16
PS: Nihal Vihar
State Vs. Raju Gupta
07.08.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

None for the accused person(s).

Issue court notice to the accused for NDOH.

Put up for appearance of the accused and further proceedings on 23.10.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
07.08.2020

ID No. 62980/16
FIR No. 81/11
PS: Maya Puri
State Vs. Shiv Dutt
07.08.2020

Urgent Case

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

Present: Ld. APP for the State.

Complainant is not present.

Court notice to the complainant received back unserved

Convict Shiv Dutt in person (physically present in the Court)

Pass over sought by accused as he could not contact his Ld. Counsel.

At request, be put up at 2.00 p.m.



(Pankaj Arora)
MM-03(West)/THC/Delhi
07.08.2020

At 2.50 p.m.

Present: Ld. APP for the State.

Complainant is not present.

None for the convict despite repeated calls made in the court room by orderly Sanjeev Kr since 2 p.m..

Issue NBW against the convict and notice to his surety for NDOH.

Issue fresh court notice to the complainant through DCP concerned for NDOH.

Put up for appearance of the convict and hearing on the point of sentence on 19.08.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
07.08.2020

ID No.13361/2016
CC No.
PS: Maya Puri
Vividh Makhija Vs. Roshal Munyal
07.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX URL
<https://delhidistrictcourts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no.249 /RG/DHC/ 2020 dated 06.08.2020 of Hon'ble High
Court of Delhi.**

Present: Ld. APP for the State.

Sh. Uday Shankar Khator, Ld. Counsel for the complainant.

Perusal of status report reveals that IO could not contact the
respondent, who has shifted to Mumbai, due to COVID 19
pandemic.

Issue fresh court notice to the IO to file the complete
investigation report of the case u/s 202 of Cr.p.c. for 26.10.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
07.08.2020